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NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 67/(MAH)/2017  
MA No. 493/2017,502/2017

CORAM:

Present:

SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES: Reliance Commercial Finance Ltd.  
V/s.  
Gupta Corporation Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	PRAVEER SHETTY i/b Res Legal for Committee of Creditors of Gupta Corporation Pvt Ltd.		
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2.	ASHISH PYASTI } Advocate i/b Dine & Dine Associates Adm. for custodial management of Corp. Debtor		
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**ORDER**

**MA 493/2017 & 502/2017 IN CP No.67/I&BP/NCLT/MB/MAH/2017**

On the Application filed by one of the Financial Creditors seeking modification to the order dismissing the application filed u/s.77 of the Code holding that jurisdiction to initiate action u/s 77 lies with Special Court, this Bench has no merit in this application on two counts, one - it has correctly held that jurisdiction lies with special court, two - this Bench did not direct the applicant to directly approach the special court ignoring the procedure laid under the Code. Therefore, this Application is dismissed as misconceived clarifying that the applicant is at liberty to initiate proceedings in accordance with the law.

At request of the Applicant, list this matter on 19.12.2017.

**Sd/-**  
**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)